

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 15997/2023

(Arising out of impugned final judgment and order dated 29-08-2023 in CLRA No. 2916/2018 passed by the High Court Of Judicature at Allahabad)

GUFRAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 199403/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT/ IA No. 199404/2023 - EXEMPTION FROM FILING O.T.)

Date : 14-12-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Farrukh Rasheed, AOR
Ms. Reshma Bai Bhukya, Adv.
Mr. Abu Bakr Sabbaq, Adv.
Mr. Ashish Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable by six weeks, on interim prayer for bail as well as on the special leave petition.

Dasti, in addition, is also permitted.

Learned counsel for the petitioner is permitted to serve notice on the learned Standing Counsel for the State.

(KAVITA PAHUJA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)